

Central Administrative Tribunal
Principal Bench

RA 82/2000
in
OA 992/99

(6)

New Delhi this the 4th day of April, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member(J).~

Smt. Lakshmi Rani Kapoor ... Applicant

Versus

Union of India through

1. The General Manager,
North-Eastern Railway,
Gorakhpur.
2. The Divisional Railway Manager,
North-Eastern Railway,
Itanagar. ... Respondents.

O R D E R (By circulation)

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

I have carefully pursued the grounds taken in RA 82/2000 for review of the order passed in O.A. 992/99 dated 28.1.2000.

2. It is settled law that a review application cannot be used as an appeal in disguise. The review applicant in the present case has tried to reargue the issues which have already been dealt with in the order dated 28.1.2000 which has been passed after taking into account the various issues raised in O.A. 992/99.

3. In the above circumstances, as none of the grounds taken in the review application falls within the provisions of Order 47 Rule 1 CPC read with Sec. 22(3) (f) of the Administrative Tribunals Act, 1985, RA 82/2000 is rejected.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member(J)

'SRD'